NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

CP 645/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.01.2018

NAME OF THE PARTIES: Gaurihar Vastunirman Pvt.Ltd.

V/s ROC,Mumbai

SECTION OF THE COMPANIES ACT: 252(3) of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

23 Harsh
Krshevig Prixoner Fisheria

ORDER

CP No. 645/252(3)/NCLT/MB/MAH/2017

Counsel for the Petitioner is present.

For the Company Petition has been filed under Section 252(3) of the Companies Act, 2013 instead of filing under 252(1) of the Companies Act, 2013 against striking off order passed by the Registrar of Companies (RoC), at request of the Petitioner side, this Petition is hereby **dismissed** as withdrawn with liberty to the Petitioner to file afresh under appropriate section of law.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)